

SPECIAL BENCH

O-136

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

APPEAL/1043(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st
DECEMBER, 2020, 10:30 A.M**

Name of the Company	DALHOUSIE HOLDINGS LIMITED Vs. BERGER PAINTS INDIA LIMITED		
Under Section	Sec. 58(3), Sec. 59, Rule 11 of NCLT		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

For the Petitioner

1. Abhishek Gupta, Adv
2. Debrup Bhattacharjee, Adv
3. Niharika Ahluwalia, Adv
4. Ritesh Kumar Ganguly, Adv
5. Sneha Kohli, Adv.

For the Respondent

Mr. Anirban Ray, Advocate
Mr. Soumen Ghosh, Advocate
Mr. Snehashis Sen, Advocate
Mr. Abhishek Banerjee, Advocate

ORDER

Ld. Counsel for the Parties present.

Ld. Counsel for the respondent seeks one last opportunity to file reply in the matter. Considering the submissions of the Ld. Counsel for the respondent, in the interest of justice, one final opportunity is granted to file

reply within a period of one weeks from today. Copies of reply to be served on the Ld. Counsel for the Petitioner who shall have two weeks thereafter to file rejoinder. Copies of rejoinder shall be served on the respondents. List this matter on 11.02.2021.

Rajasekhar V.K.
Member (Judicial)